

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 28/82-ALC4/2009 MEETING DATE : 06.10.2009

The Meeting No.28/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 06.10.2009 under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Rajinder Pal Singh, Dy. DGFT
3. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.19/82 dated 04.08.2009 and 20/82 dated 11.08.2009 were ratified by the Committee.

Case No. B-274	M/s Shirdi Chemicals Pvt. Ltd.
Norms Committee Meeting No. 28/10	File No. 01/83/050/00687/AM07
Meeting Date 06.10.2009	RAF No. 03/95/040/00639/AM07
Adv. Lic. No. 0310400054 dated 19.09.2006	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 06.10.2009 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "4,4-Cyclohexylidene bis (2-methylphenol)(DMBPC) (Purity 99.7& min.)" without any other change in the decision taken in 27/83 meeting held on 11.10.2006.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-275	M/s SPC Life Sciences Pvt. Ltd.
Norms Committee Meeting No. 28/10	File No. 01/83/050/00091/AM07
Meeting Date 06.10.2009	RAF No. 34/24/040/00020/AM07
Adv. Lic. No. 3410015935 dated 25.04.2006	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No. B-276	M/s Arch Pharma Ltd.
Norms Committee Meeting No. 28/10	File No. 01/82/50/1341/AM09/DES-III
Meeting Date 06.10.2009	RAF No. 03/94/040/796/AM09
Adv. Lic. No. 0310496207 dated 02.12.2008	

Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.

Case No. B-277	M/s Anupam Rasayan (India) Ltd.			
Norms Committee Meeting No. 28/10	File No. 01/82/50/1720/AM09/DES-III			
Meeting Date 06.10.2009	RAF No. 52/24/040/30/AM09			
Adv. Lic. No. 5210025830 dated 13.03.2009				
Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/97/2008-Ch.II dated 22.09.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DiclofopMethyl (Diclofop Methyl Technical)	1 Kg.	1.	Aminofen (4-Amino-2,4-Dichloro Diphenyl Ether)	1.580 kg
		2.	Dimethyl sulfoxide	0.500 kg
		3.	2-Chloropropionic Acid Methyl Ester	0.524 kg
		4.	Potassium Carbonate	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-278	M/s Sterling Biotech Ltd.
Norms Committee Meeting No. 28/10	File No. 01/82/50/655/AM09/DES-III
Meeting Date 06.10.2009	RAF No. 34/24/040/00055/AM09
Adv. Lic. No. 3410021673 dated 23.06.2008	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No. B-279	M/s Alembic Ltd.
Norms Committee Meeting No. 28/10	F. No. 01/82/50/1263/AM06/DES-III
Meeting Date 03.11.2009	RAF No. 34/24/040/244/AM06
Adv. Lic. No. 3410015305 dated 24.01.2006	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No. B-280	M/s Dishman Pharmaceuticals & Chemicals Ltd.
Norms Committee Meeting No. 28/10	F. No. 01/82/50/593/AM07/DES-III
Meeting Date 06.10.2009	RAF No. 08/24/040/247/AM08
Adv. Lic. No. 0810058323 dated 24.07.2006	

Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.

Case No. B-281	M/s Alkaloids Corporation
Norms Committee Meeting No. 28/10	F.No.01/82/50/483/AM08/DES-III
Meeting Date 06.10.2009	RAF No.02/24/040/272/AM08
Adv. Lic. No. 0210107833 dated 04.01.2008	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No. B-282	M/s Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No. 28/10	F.No.01/82/50/436/AM08/DES-III
Meeting Date 06.10.2009	RAF No.03/95/040/466/AM08
Adv. Lic. No. 0310445758 dated 09.10.2007	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No. B-283	M/s Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No. 28/10	F. No. 01/82/50/449/AM08/DES-III
Meeting Date 06.10.2009	RAF No. 03/95/040/634/AM08
Adv. Lic. No. 0310450751 dated 20.11.2007	

Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 06.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero TIPA 85 Triisopropanolamine	1 Kg.	1.	Propylene Oxide	0.880 kg
Stero Deipa 85 (N,N-Bis(2-Hydroxyethyl)-2-propanolamine)	1 Kg.	1.	Diethanol Amine	0.580 kg
		2.	Propylene Oxide	0.363 kg
Stero Co 360 (Triglyceride Ricinoleic Acid 45 mole ethoxylate)	1 Kg.	1.	Ethylene Oxide	0.694 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-284	M/s Aurbindo Pharma Ltd..
Norms Committee Meeting No. 28/10	F. No. 01/82/50/137/AM09/DES-III
Meeting Date 06.10.2009	RAF No. 09/24/040/526/AM08
Adv. Lic. No. 0910033127 dated 28.02.2008	

Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.

Case No. B-285	M/s Uma Organics Pvt. Ltd.
Norms Committee Meeting No. 28/10	F. No. 01/82/50/1094/AM08/DES-III
Meeting Date 06.10.2009	RAF No. 09/24/040/206/AM08
Adv. Lic. No. 0910031379 dated 03.09.2007	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No. B-286	M/s Watson Phaema Pvt. Ltd.
Norms Committee Meeting No. 28/10	F.No.01/83/50/752/AM04/DES-III
Meeting Date 03.11.2009	RAF No.03/24/040/1025/AM03
Adv. Lic. No. 0310221706 dated 29.08.2003	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No.B-287	M/s Reliance Industries Ltd.
Norms Committee Meeting No. 28/10	F.No.01/82/162/00203/AM10/DES-III
Meeting Date 06.10.2009	
Committee decided to defer case for 03.11.2009.	

Case No.C-13	M/s Lupin Ltd.
Norms Committee Meeting No. 28/10	F.No.01/82/162/00853/AM09/DES-III
Meeting Date 06.10.2009	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

Case No.C-14	M/s Lupin Ltd.
Norms Committee Meeting No. 28/10	F.No.01/82/162/00532/AM08/DES-III
Meeting Date 06.10.2009	
Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date:03.11.2009
	Decision :Committee decided to defer case for 03.11.2009 for comments of Ministry of FPI/DBT.			

2	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:03.11.2009
	Decision :Committee decided to defer case for 03.11.2009 for comments of DC(MSME).			

3	Case No.:101/21/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00149/AM08/	RLA File :34/24/040/00084/AM08/	Lic.No/Date:3410019403 13.08.2007	Defer Date:03.11.2009
	Decision :Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

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Case No.:103/21/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00150/AM08/	RLA File :34/24/040/00085/AM08/	Lic.No/Date:3410019404 13.08.2007		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Azithromycin Step IV (Azithromycin Crude Purity not less than 94.5%)	1 Kg.	1.	Erythromycin Base	1.75 kg
		2.	Acetone	6.45 kg
		3.	Ethyl Alcohol	2.81 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl Chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

6	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Export Cell.			

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Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/93/2007/Ch.I dated 06.10.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero MDEA (PIP) Blends of 48% Methyl Di Ethanol Amine and 52% of Piperazine (Purity 68%)	1 Kg.	1.	Mono Methyl Ethanol Amine	0.309 kg
		2.	Ethylene Oxide	0.181 kg
		3.	Piperazine (60% Purity)	0.520 kg
Stero CO 400 (IMP) (Mixture of 90% of PEG 400 and 10% of Triglyceride Ricinoleic Acid)	1 Kg.	1.	PEG 400	0.900 Kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2009	Status:Case
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			06.10.2009	Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:03.11.2009
Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.				

10	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

12	Case No.:32/29/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/01114/AM09/	RLA File :34/24/040/00115/AM09/	Lic.No/Date:3410022467 06.10.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:17/36/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/01303/AM09/	RLA File :08/24/040/00170/AM09/	Lic.No/Date:0810076097 20.11.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:16/39/82-ALC4/2008	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Export Cell.			

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15	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:2/41/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/01442/AM09/	RLA File :31/24/040/00244/AM09/	Lic.No/Date:3110036556 19.12.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:24/24/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00521/AM10/	RLA File :11/24/040/00008/AM10/	Lic.No/Date:1110020502 16.06.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Ministry of FPI.			

19	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Bio-technology.			

20	Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

21	Case No.:1/23/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00493/AM10/	RLA File :05/24/040/00195/AM10/	Lic.No/Date:0510248081 21.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

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Case No.:2/23/82-ALC4/2009	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00494/AM10/	RLA File :05/24/040/00283/AM10/	Lic.No/Date:0510248083 21.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/88/2004/Ch.II dated 09.09.2005, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thymol	1 Kg.	1.	Meta Cresol	0.800 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:3/23/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00495/AM10/	RLA File :08/24/040/00127/AM10/	Lic.No/Date:0810082504 24.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

24	Case No.:4/23/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00496/AM10/	RLA File :08/24/040/00128/AM10/	Lic.No/Date:0810082513 24.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:5/23/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00497/AM10/	RLA File :08/24/040/00129/AM10/	Lic.No/Date:0810082514 24.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

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Case No.:1/24/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00498/AM10/	RLA File :07/24/040/00204/AM10/	Lic.No/Date:0710066662 25.08.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:2/24/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00499/AM10/	RLA File :09/24/040/00188/AM10/	Lic.No/Date:0910039064 25.08.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/69/2008-PI-III dated 01.08.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Bicalutamide	1 Kg.	1.	4-Amino-2-Trifluoro Methyl Benzonitrile	1.47 kg
		2.	P-Fluoro Thio Phenol	0.53 kg
		3.	Tetrahydrofuran	1.10 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:3/24/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00500/AM10/	RLA File :09/24/040/00205/AM10/	Lic.No/Date:0910039065 25.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

29	Case No.:5/24/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:28/82-ALC4/2009	Status:Case
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			06.10.2009	Deferred
	HQ File :01/82/050/00502/AM10/	RLA File :04/24/040/00126/AM10/	Lic.No/Date:0410107199 25.08.2009	Defer Date:03.11.2009
Decision : Committee decided to defer case for 03.11.2009 for comments of DIPP.				

30	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

31	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

32	Case No.:17/24/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00514/AM10/	RLA File :05/23/040/00011/AM10/	Lic.No/Date:0510248486 27.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

33	Case No.:7/24/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00504/AM10/	RLA File :03/94/040/00461/AM10/	Lic.No/Date:0310535512 27.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

34	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

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35	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:10/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00507/AM10/	RLA File :03/94/040/00399/AM10/	Lic.No/Date:0310535665 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

37	Case No.:11/24/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00508/AM10/	RLA File :09/24/040/00212/AM10/	Lic.No/Date:0910039090 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:12/24/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00509/AM10/	RLA File :09/24/040/00176/AM10/	Lic.No/Date:0910039095 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

39	Case No.:13/24/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00510/AM10/	RLA File :09/24/040/00201/AM10/	Lic.No/Date:0910039098 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

40	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

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Case No.:18/24/82-ALC4/2009	Party Name:CIPLA LIMITED		Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved																							
HQ File :01/82/050/00515/AM10/	RLA File :03/94/040/00467/AM10/		Lic.No/Date:0310535741 28.08.2009																								
Decision : Committee considered case as per agenda and in light of written comments forwarded by DOP vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																											
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty. allowed per kg of Budnoside</td></tr><tr><td>Budecort 200 Inhaler (200MD)</td><td rowspan="2">1 No.</td><td>1.</td><td>16alpha-Hydroxy Prednisolone</td><td>1.093 kg.</td></tr><tr><td>[Budinoside = 0.04 gms/Inhaler]</td><td>2.</td><td>Butyraldehyde</td><td>0.350 kg</td></tr><tr><td>Budecort 100 Inhaler (200MD)</td><td rowspan="2">1 No.</td><td>1.</td><td>16alpha-Hydroxy Prednisolone</td><td>1.093 kg.</td></tr><tr><td>[Budinoside = 0.02 gms/Inhaler]</td><td>2.</td><td>Butyraldehyde</td><td>0.350 kg</td></tr></table>					Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budnoside	Budecort 200 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.	[Budinoside = 0.04 gms/Inhaler]	2.	Butyraldehyde	0.350 kg	Budecort 100 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.	[Budinoside = 0.02 gms/Inhaler]	2.	Butyraldehyde	0.350 kg
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budnoside																							
Budecort 200 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.																							
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[Budinoside = 0.02 gms/Inhaler]		2.	Butyraldehyde	0.350 kg																							
RA concerned may take further necessary action as per above decision of NC.																											

44	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

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Case No.:20/24/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00517/AM10/	RLA File :03/95/040/00320/AM10/	Lic.No/Date:0310535903 31.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levitiracetam	1 Kg.		(S)(+)2-Amino Butyramide Hcl	0.95 kg
		2.	Methanol	0.71 kg
		3.	Methylene Chloride	3.74 kg
		4.	Ethyl Acetate	1.49 kg
		5.	Activated Carbon	0.0128 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

47	Case No.:22/24/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00519/AM10/	RLA File :03/95/040/00240/AM10/	Lic.No/Date:0310535934 31.08.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

48	Case No.:23/24/82-ALC4/2009		Party Name:AMBUJA INTERMEDIATES LIMITED		Meet No/Date:28/82-ALC4/2009 06.10.2009		Status:Case Approved	
	HQ File :01/82/050/00520/AM10/		RLA File :03/94/040/00395/AM10/		Lic.No/Date:0310535942 31.08.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/36/2008/Ch.II dated 26.02.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			

1-Bromocyclohexylamine Anthraquinone (BC Acid)	1 Kg.	1.	1-Chloro Anthraquinone	1.153 kg
		2.	Cyclohexylamine	1.286 kg
		3.	Bromine	0.775 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:25/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00522/AM10/	RLA File :03/94/040/00409/AM10/	Lic.No/Date:0310535978 01.09.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 38/82 meeting held on 16.12.2008, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fluticasone Propionate	1 Kg.	1.	Flumethsone	1.64 kg
		2.	Bromo Fluro Methane	0.66 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:26/24/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00523/AM10/	RLA File :52/24/040/00010/AM10/	Lic.No/Date:5210028021 01.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/97/2008/Ch.II dated 16.02.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diclofop Methyl (Diclofop Methyl Technical)	1 Kg.	1.	2,4-Dichloro Phenol	1.209 kg.
		2.	Dimethyl Sulfoxide	0.500 kg.
		3.	2-Chloropropionic Acid Methyl Ester	0.524 kg
		4.	Potassium Carbonate	0.600 kg.
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:27/24/82-ALC4/2009		Party Name:VIJAYASRI ORGANICS LTD		Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/		RLA File :09/24/040/00196/AM10/		Lic.No/Date:0910039221 01.09.2009	Defer Date:03.11.2009

Decision : Committee decided to defer case for 03.11.2009 for comments of DC(MSME).

52	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of DC(MSME).			

53	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

54	Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:31/24/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00528/AM10/	RLA File :09/24/040/00137/AM10/	Lic.No/Date:0910039225 01.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

56	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

57	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771 02.09.2009	Defer

Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.	Date:03.11.2009
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Case No.:1/28/82-ALC4/2009	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Approved	
HQ File :01/82/050/00561/AM10/	RLA File :03/95/040/00385/AM10/	Lic.No/Date:0310538360 17.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/85/2006/Ch.II dated 02.11.2006, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Di(Phenylmethyl) Amine-6'-Diethylamino Spiro (Isobenzofuran-1(3H), 9'-(9HXanthene)-3-one (SNG-36	1 Kg.	1.	Diethyl Meta Amine Phenol (DEMAP)	0.560 kg
		2.	Phthalic Anhydride	0.600 kg
		3.	Para Anisidine	0.357 kg
		4.	Toluene	1.440 kg
		5.	Caustic Soda Flakes OR Caustic Soda Lye 50%	3.112 kg 6.100 kg
		6.	Potassium Iodide	0.108 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:2/28/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00562/AM10/	RLA File :03/94/040/00465/AM10/	Lic.No/Date:0310538431 18.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

60	Case No.:3/28/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00563/AM10/	RLA File :34/24/040/00082/AM10/	Lic.No/Date:3410025128 18.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

61	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:03.11.2009

Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.

62	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

63	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

64	Case No.:8/28/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00568/AM10/	RLA File :34/24/040/00093/AM10/	Lic.No/Date:3410025155 22.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC.			

65	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of Pharmaceuticals.			

66	Case No.:10/28/82-ALC4/2009	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:28/82-ALC4/2009 06.10.2009	Status:Case Deferred
	HQ File :01/82/050/00570/AM10/	RLA File :05/24/040/00323/AM10/	Lic.No/Date:0510249947 24.09.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 03.11.2009 for comments of Department of C&PC (Petrochemicals Division).			

